

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 120/2003 in
OA 1487/2002

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New Delhi this the 17th day of July, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri V.K. Majotra, Member (A)

Roop Ram
S/O Shri Bhola Ram,
R/O Village and PO Jharoda Kaian,
Via Najafgarh, New Delhi.

..Petitioner

(By Advocate Shri Yogesh Sharma,
learned counsel through proxy
counsel Shri Balwant)

VERSUS

Shri Anil Gupta,
Chief Engineer (I & F),
Dept. of I & Flood, NCT of
Delhi, 4th Floor, ISBT Bldg.,
Delhi.

..Respondent

(By Advocate Shri George Paracken)

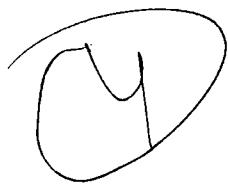
O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

Learned counsel for the respondents submits that in pursuance of the Tribunal's order dated 3.6.2002 in OA 1487/2002 necessary orders have been issued, including the Pension Payment Order dated 29.5.2003 (Annexure R-6). However, learned proxy counsel for the petitioner submits that the actual amounts have still not been received by the petitioner. Since the Pension Payment Order has been issued by the concerned authority, we have no reason to believe that the amounts will not be received by the petitioner.

2. Noting the above facts of the learned counsel for the parties, we do not find any justification to continue

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with this CP as it cannot be held that the respondents have willfully or contumaciously disobeyed the Tribunal's order. In this view of the matter, CP 120/2003 is dismissed. Notice issued to the alleged contemner is discharged. File be consigned to the record room.

V.K.Majotra

(V.K.Majotra)
Member (A)

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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